

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.29**  
**C.P.No.13/BB/2022**

**IN THE MATTER OF:**

Mr. Vinod Bajaj ... Petitioner  
Vs.  
M/s. Vetril Electronics Pvt. Ltd. & Ors. ... Respondents

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on: 02.05.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Pradyumna K.V  
For the Respondent : Proxy Counsel

**ORDER**

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. Ld. Counsel for the Petitioner submits that Application bearing CA.No.104/2022 in the present case was already reserved for Orders on 15.02.2024, and therefore seeks this case may be taken up after pronouncement of the same.
3. In view of the above, list the matter on **18.07.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Shruthi